

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. Nos. 5 & 6/2016 in  
Civil Appeal No. 8300/2002

P.C. AGARWALA

Appellant(s)

VERSUS

PAYMENT OF WAGES INSP.,M.P. &amp; ORS.

Respondent(s)

(I.A. No. 5/2016 - For directions, I.A. No. 6/2016 - exemption from  
filing certified copy of the civil appeal and office report)

Date : 10/05/2016

These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Jetendra Singh, Adv.  
Mr. Vijendra Kumar Kaushik, Adv.  
Ms. Kalpana Sabharwal, Adv.  
Ms. Priyanka Singh, Adv.  
Mr. Brij Mohan, Adv.  
Mr. Satya Mitra, Adv.  
  
Ms. Bina Gupta, Adv.

For Respondent(s) Mr. B. S. Banthia, Adv.  
  
Mr. K. Bhirava Swamy, Adv.  
  
Mr. Sanjay Kapur, Adv.  
Mr. Anmol Chandan, Adv.  
Ms. Priyanka Das, Adv.  
Ms. Shubhra Kapur, Adv.  
  
M/s K. L. Mehta & Co.

UPON hearing the counsel the Court made the following  
O R D E R

Interlocutory Application No. 6 of 2016 seeking  
exemption from filing certified copy of the civil appeal is  
allowed.

Interlocutory Application No.5 of 2016 is not  
maintainable and stands dismissed.

The applicants who are the employees of the company in  
liquidation can always approach the Company Judge in the High  
Court for disbursement of the dues, in accordance with law.

(Nidhi Ahuja)  
Court Master

(Tapan Kr. Chakraborty)  
Court Master